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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 317/(MAH)/2017
IA No. 67/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017

NAME OF THE PARTIES: Chandani Machines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Kunal Mehta	Advocate	

ORDER

IA 67/2017 IN CSA 317/230-232/NCLT/MB/MAH/2017

IA 687/2017 IN CSA 318/230-232/NCLT/MB/MAH/2017

On the Applications filed by the Petitioner seeking condonation of delay in filing the petition late by 12 days on the ground the Authorized Signatories for some reason not available within the time, this Bench, on the request made in the Application, by seeing delay is only 12 days, this Application is allowed condoning the delay in filing the Company petition for making them to file Company Petition on or before 9.10.2017.

V. NALLASENAPATHY
Member (Technical)

B.S.V. PRAKASH KUMAR
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

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ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017

NAME OF THE PARTIES: M/s. Chandani Textiles Engineering Industries Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Kunal Mehta	Advocate	
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ORDER

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Sd/-

V. NALLASENAPATHY
Member (Technical)

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B.S.V. PRAKASH KUMAR
Member (Judicial)